

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

..... Petitioners/Applicant

v.

Ninex Developers Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 02.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Anoop Prakashwasinha, Adv.

For the Respondent

ORDER

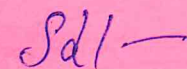
CA-1600(PB)/2019

In pursuance of last order, the voting sheet where the proof of suggesting name of the Authorised Representative has been filed is taken as a part of CA-1600(PB)/2019. We are satisfied that Mr. Mahesh Taneja who has secured 51 votes out of 70 which constitute 68.3% of the amount. Accordingly, we allow the application and accept Mr. Mahesh Taneja as Authorised Representative of the Class of Creditors.

CA-1600(PB)/2019 stands disposed of.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)